NO–141 /XXXVIII–1–24–15(07)/2024

From:
Ms. Kahkashan Naseem,
Additional Secretary,
Government of Uttarakhand.

To,
The Registrar General
Hon'ble National Green Tribunal
Principal Bench, New Delhi
Email: judicial-ngt@gov.in

**Environment Con. & Climate Change Section** **Dehradun: Dated 24 April, 2024**

**Sub:-** **Action Taken Report on behalf of Chief Secretary, Government of Uttarakhand in the matter of M.A. No. 98 of 2022 (O.A. NO. 180 of 2021) titled as "Mukul Kumar Vs. State of Uttar Pradesh & Ors." - reg.**

**Sir,**

Kindly refer to order dated 23.01.2023 passed by the Hon'ble National Green Tribunal in the matter of **M.A. No. 98 of 2022 (O.A. NO. 180 of 2021) titled as "Mukul Kumar Vs. State of Uttar Pradesh & Ors."**. In Compliance of order passed by the Hon'ble Tribunal, please find enclosed herewith Action Taken Report on behalf of Chief Secretary, Government of Uttarakhand in the aforesaid matter.

You are requested to kindly present the **Action Taken Report** with Annexures 1 & 2 before the Hon'ble Tribunal for kind consideration, please.

**Enc.: As above.**

**Yours Sincerely,**

**(Kahkashan Naseem)**
**Additional Secretary**

**Copy forwarded for information to:-**

Member Secretary, Uttarakhand Pollution Control Board, Dehradun for timely submission of enclosed Action Taken Report in the matter before the Hon'ble NGT, please.

**(Kahkashan Naseem)**
**Additional Secretary**

IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

**INDEX**

IN

Action Taken Report

on behalf of

Chief Secretary

Government of Uttarakhand

in

M.A. No. 98 of 2022 in O.A. No. 180 of 2021

Mukul Kumar ... Applicant

Versus

State of Uttar Pradesh & Ors. ... Respondent(s)



| Sl. No. | Particulars | Pg. No. |
|---|---|---|
| 1. | Index | 1 - 1 |
| 2. | Response Affidavit | 2-6 |
| 3. | **Annexure No. 1**: Copies of letters issued on 01.01.2024 & 19.12.2023. | 7-9 |
| 4. | **Annexure No.2**: Copies of the letter dated 23.02.2024. | 10-12 |



Dated: April, 2024

*Advocate*

(Counsel for the State)

# IN THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Action Taken Report

on behalf of

Chief Secretary

Government of Uttarakhand

in

M.A. No. 98 of 2022 in O.A. No. 180 of 2021

Mukul Kumar ... Applicant

Versus

State of Uttar Pradesh & Ors. ... Respondent(s)

Affidavit of Kahkashan Naseem, aged about 43 years, D/o Shri Abdul Sattar Ansari Presently posted as Additional Secretary, Department of Environment Conservation & Climate Change, Government of Uttarakhand at Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1) That the deponent is presently posted as the Additional Secretary, Department of Environment Conservation & Climate Change, Government of Uttarakhand and is duly authorised to sign the Action Taken Report on behalf of Chief Secretary, Government of Uttarakhand and is well acquainted with facts and circumstances of the case.

2) That the above noted M.A. was listed for hearing on 3.01.2023, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

"...

*18. Let the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs consider the issue and file their respective action taken reports with the Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. CMC may continue its monitoring and file its further report of compliance status as on 31.03.2023 by April 15, 2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*

..."

3) That the matter was again listed for hearing on 12.01.2024, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

"………

*1. The issue involved in this MA is about compliance of the provisions contained in Bio-Medical Waste Management Rules, 2016 (BMW Rules, 2016). In terms of the directions of the Tribunal dated 23.01.2023 and 17.10.2023, the reports on behalf of States/UTs of Andhra Pradesh, Meghalaya, Punjab, Tripura, Himachal Pradesh, Madhya Pradesh, Haryana, Tamil Nadu, Puducherry, J&K, Chhattisgarh, Uttar Pradesh and Goa have been filed. The reports from other States/UTs are still awaited.*

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No.19(01)2002 GOVT. OF UTTARAKHAND (INDIA)

*2. Hence, we direct the remaining States/UTs to file their reports atleast one week before the next date of hearing by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

*....."*

4) That in compliance of the directions of the Hon'ble Tribunal, the Chief Secretary, Government of Uttarakhand vide letter dated 01.01.2024 issued necessary directions to the Additional Chief Secretary, Home, Government of Uttarakhand and the Secretary, Personnel, Government of Uttarakhand for inclusion of Environmental Laws as training curriculum in training institutes under their administrative control. The Principal Secretary, Environment Conservation & Climate Change, Government of Uttarakhand vide letter dated 19.12.2023 also issued necessary directions to all concerned departments for inclusion of Environmental Laws in their training curriculum. Copies of letters issued in this regardis being marked and filed as **Annexure No. 1 (colly)** to this affidavit.

5) That apart from the above, Uttarakhand Pollution Control Board has also requested training institute of repute *viz*. Lal Bahadur Shastri National Administrative Academy (LBSNA), Mussoorie; Indira Gandhi National Forest Academy (IGNNFA), Dehradun & Dr. R.S. Tolia Uttarakhand Administrative Academy, Nainital for inclusion of environmental laws in training curriculum and to make them part of the regular trainings. Copies of the communication dated 23.02.2024 is being marked and filed as **Annexure No. 2 (Colly)** to this affidavit.

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No.19(01)2002 GOVT.OF UTTARAKHAND (INDIA)

6) That the Environmental Acts/Rules, Environmental Governance etc. are already the part of training curriculum of Dr. R.S. Tolia Uttarakhand Administrative Academy, Nainital. A twoday training program on Biomedical Waste Management was conducted from 19-20 February 2024 in which 25 medical officers of the State took part.Other training institutes have been directed to include Environmental Laws in their training curriculum.

7) That in compliance of Bio-Medical Waste Management Rules, 2016, a total of 6002 Health Care Facilities (HCFs) have been identified, out of which there are 1705 bedded HCFs, 2979 Clinics & Dispensaries, 339 Veterinary Institutions, 510 Pathological Laboratories, 8 Blood Banks, 9 Research Institutions, 440 Ayush hospitalsand 12 Homeopathic Hospitals. Further, approximately 7.1133 MT biomedical waste is generated per day in the State.

8) Two Common Bio-Medical Waste Treatment & Disposal Facilities (CBWTDFs) are functioning in the State. One new CBWTDF has started functioning while one CBWTDF has been proposed for which Consent to Establish has been granted.

9) The State Level Advisory Committee (SLAC) and District Level Monitoring Committees (DLMCs) have been re-constituted vide notifications dated 02.02.2022 under the Rule-12(4) of the Bio-Medical Waste Management Rules, 2016 as amended.

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No.19(01)2002 GOVT.OF UTTARAKHAND (INDIA)

10) That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by

them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

**Verification: -**

I, ………………., Advocate, do hereby declare that the person making this affidavit and alleging himself to be ………………… is the same person who is known to me from the papers produced by him before me in this case.

……….
*Advocate*
Enrol. No. …..

Solemnly affirmed before me on this day of 24 April, 2024 at Dehradun at about 4:35 AM/~~PM~~ by the deponent who has been identified by the aforesaid person. I have satisfied myself by examining the deponent who understood the contents of this affidavit. The person has signed in my presence on the affidavit.

**Notary**

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg. No. 19(01)2002
GOVT. OF ... UTTARAKHAND (INDIA)

S.No- 2358/24

This affidavit is sworn before me by
Shri Kahkashan Naseem
who is identified by Shri ...........
at Dehradun on ........... 24/4/24

(Rajender Singh Negi)
Advocate & Notary, Dehradun

Annexure-1

उत्तराखण्ड शासन
पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनुभाग
संख्या– /XXXVIII–1–2023
देहरादूनः दिनांकः दिसम्बर, 2023

1. अपर मुख्य सचिव, गृह विभाग, उत्तराखण्ड शासन।
2. सचिव, कार्मिक विभाग, उत्तराखण्ड शासन।

कृपया अवगत कराना है कि मा॰राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित मूल आवेदन संख्या–180/2021 (M.A.No. 98/2022) मुकुल कुमार बनाम् उत्तराखण्ड राज्य व अन्य के सम्बन्ध में दिनांक 23.01.2023 को सुनवाई हुई, जिसके बिन्दु संख्या–17 में मा॰प्राधिकरण द्वारा निम्न आदेश पारित किये गये हैं :–

17. The Tribunal noted that while DEPs have been prepared and uploaded on websites in about 640 out of 738 districts (about 90%), execution thereof remains a challenge. There are huge gaps in compliance of environmental norms to the detriment of environment and public health. District Magistrates have to provide leadership on the subject at grassroot level. We are not sure whether the subject is part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training to judicial officers. On that pattern, with such further modifications as found necessary, syllabus of Administrative Training Institutes may need to include the subject. We request the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environmental compliance models exist. Infact such training may be required in Police Academies/Public Prosecutors also. In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have potential to work as District Magistrates or other positions where they may have to deal with such issues.

2– अतः मा॰प्राधिकरण द्वारा उक्तानुसार दिनांक 23.01.2023 को पारित आदेश की प्रति, जो कि https://www.greentribunal.gov.in पर उपलब्ध है, संलग्न कर प्रेषित करते हुए आपसे अपेक्षा की जाती है कि मा॰प्राधिकरण के उक्त आदेश के क्रम में अपने–अपने नियंत्रणाधीन विभागों में संचालित प्रशासनिक प्रशिक्षण संस्थानों में पर्यावरणीय अधिनियमों/नियमों को प्रशिक्षण पाठ्यक्रम में सम्मिलित किये जाने हेतु नियमानुसार अग्रेत्तर आवश्यक कार्यवाही करने का कष्ट करें।

Signed by Sukhbir Singh Sandhu
Date: 01-01-2024 19:50:35

(डॉ॰एस॰एस॰सन्धु)
मुख्य सचिव।

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
GOVT. OF UTTARAKHAND (INDIA)

ENV-UPCB/CC/2/2022-XXXVIII-1-Environment Conservation and Climate Change Department
239622/2023/Environment Conservation and Climate Change Section
175560/2023

प्रेषक,

रमेश कुमार सुधांशु,
प्रमुख सचिव,
उत्तराखण्ड शासन।

Uttarakhand Pollution Control Board
Diary No. 6847
Date 21/12/2023

सेवा में,

1. समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव, उत्तराखण्ड शासन।
2. आयुक्त, गढ़वाल मण्डल, पौड़ी/कुमाऊं मण्डल, नैनीताल
3. समस्त जिलाधिकारी, उत्तराखण्ड।

पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनु॰ देहरादून: दिनांक: 19 ~~नवम्बर~~ दिसम्बर, 2023

विषय: मा॰राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित मूल आवेदन संख्या–180/2021 (M.A.No. 98/2022) मुकुल कुमार बनाम उत्तराखण्ड राज्य व अन्य के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक कृपया अवगत कराना है कि मूल आवेदन संख्या–180/2021 (M.A.No. 98/2022) मुकुल कुमार बनाम् उत्तराखण्ड राज्य व अन्य के सम्बन्ध में मा॰प्राधिकरण में दिनांक 23.01.2023 को सुनवाई हुई, जिसके बिन्दु संख्या–17 में निम्न आदेश पारित किये गये हैं :–

17. The Tribunal noted that while DEPs have been prepared and uploaded on websites in about 640 out of 738 districts (about 90%), execution thereof remains a challenge. There are huge gaps in compliance of environmental norms to the detriment of environment and public health. District Magistrates have to provide leadership on the subject at grassroot level. We are not sure whether the subject is part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training to judicial officers. On that pattern, with such further modifications as found necessary, syllabus of Administrative Training Institutes may need to include the subject. We request the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environmental compliance models exist. Infact such training may be required in Police Academies/Public Prosecutors also. In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have potential to work as District Magistrates or other positions where they may have to deal with such issues.

2– अतः मा॰प्राधिकरण द्वारा उक्तानुसार दिनांक 23.01.2023 को पारित आदेश की प्रति, जो कि https://www.greentribunal.gov.in पर उपलब्ध है, संलग्न कर प्रेषित करते हुए आपसे अनुरोध है कि कृपया मा॰प्राधिकरण के उक्त आदेश के क्रम में अपने–अपने अधीन विभागों में संचालित प्रशासनिक प्रशिक्षण संस्थानों में पर्यावरणीय

NOTARY Rajender Singh Negi Advocate Dehradun District Reg.No.19(01)2002 GOVT. OF UTTARAKHAND (INDIA)



P.T.O.

547

50

अधिनियमों/नियमों को प्रशिक्षण पाठ्यक्रम में सम्मिलित किये जाने हेतु नियमानुसार अग्रेत्तर आवश्यक कार्यवाही किये जाने हेतु संबंधितों को अपने स्तर से निर्देशित करते हुए कृत कार्यवाही से इस विभाग को भी अवगत कराने का कष्ट करें।

भवदीय,

Signed by Ramesh Kumar Sudhanshu
Date: 16-12-2023 14:38:04

(रमेश कुमार सुधांशु)
प्रमुख सचिव।

संख्या एवं दिनांक–तदैव।

प्रतिलिपि:– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. निदेशक, राज्य पर्यावरण संरक्षण एवं जलवायु परिवर्तन निदेशालय, उत्तराखण्ड।
2. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
3. सदस्य सचिव, उत्तराखण्ड जैव विविधता बोर्ड, देहरादून।

आज्ञा से,

Signed by Kahkashan Naseem
Date: 19-12-2023 14:01:47

(कहकशा नसीम)
अपर सचिव।

DEO

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
GOVT.OF UTTARAKHAND (INDIA)

Annexure-2

(31)

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष 0135-2607092

LiFE Lifestyle For Environment

पत्रांकः यूकेपीसीबी/एच.ओ./R And. D 13-1471, दिनांक – 23.02.2024

सेवा में,

निदेशक,
डॉ0 रघुनंदन सिंह टोलिया उत्तराखण्ड प्रशासन अकादमी,
आर्डवैल कैम्प, मल्लीताल,
नैनीताल।

**विषयः–पर्यावरणीय मानकों के अनुपालन से सम्बन्धित प्रशिक्षण के सम्बन्ध में।**

महोदय,

कृपया विषयगत प्रकरण के सम्बन्ध में मा0 एन0जी0टी0 में दाखिल मूल आवेदन सं0–180/2021 Mukul Kumar Vs. State of Uttar Pradesh & Ors. में निम्नानुसार आदेश निर्गत हैं:–

> *Submit action taken report with regard to training related to compliance of environmental norms to be imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It was also directed that such training is required to all existing District Magistrates and also to others who may have potential to work as District Magistrate of other positions where they may have to deal with such issues including Police Academies/Public Prosecutors.*

उक्त निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा उत्तराखण्ड राज्य से Action Taken Report अपेक्षित की गई है।

आपको अवगत कराना है कि विभिन्न मा0 न्यायालयों में पर्यावरण सम्बन्धी विषयों पर आदेश पारित करते समय मा0 न्यायालय द्वारा उक्त के अनुपालन हेतु जिला प्रशासन/पुलिस को भी निर्देश निर्गत किये जाते हैं। इस क्रम में जिलाधिकारी/पुलिस अधीक्षक व अन्य प्रशासनिक अधिकारीगण जो Law & Order लागू करने की भूमिका में हैं इत्यादि को पर्यावरण सम्बन्धी अधिनियमों/नियमों व इसके अन्तर्गत विहित प्रावधानों के सम्बन्ध में प्रशिक्षण प्रदान किया जाना है।

आपको अवगत कराना है कि भारत सरकार द्वारा बनाये गए जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत किसी भी इकाई की स्थापना व संचालन हेतु राज्य बोर्ड से सहमति प्राप्त करनी होती है तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अन्तर्गत अधिसूचित विभिन्न Discharge Norms/Emission Norms का भी पालन कराया जाना आवश्यक है। इसके साथ–साथ ठोस अपशिष्ट प्रबन्धन नियम 2016/प्लास्टिक अपशिष्ट प्रबन्धन नियम 2016/जैव चिकित्सा अपशिष्ट प्रबन्धन नियम 2016 के अन्तर्गत भी अपशिष्ट निस्तारण के सम्बन्ध में विभिन्न शासकीय/प्रशासकीय स्तरों पर दायित्व दिये गये हैं। इसके साथ–साथ Manufacture, Storage, and Import of Hazardous Chemicals (MSIHC) Rules,1989 के अन्तर्गत खतरनाक अपशिष्ट/रसायन के भण्डारण व उपयोग के फलस्वरूप दुर्घटना की रोकथाम के लिए Onsite/Off Site Emergency Plan भी बनाये जाने आवश्यक हैं तथा उद्योग में किसी दर्घटना के कारण होने वाली casualty के सम्बन्ध में Public Liability Insurance Act, 1991 का पालन कराना होता है।

इस क्रम में आपसे अनुरोध है कि A.T.I. Nainital में जिलाधिकारियों/वरिष्ठ पुलिस अधीक्षकों व अन्य प्रशासनिक अधिकारी जो Law & Order लागू करने की भूमिका में हैं, के लिए Training Session आयोजित कराने का कष्ट करें एवं इसे प्रशिक्षण का अनिवार्य भाग भी बनाने का कष्ट करेंगें।

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg. No. 19(01)2002
GOVT. OF UTTARAKHAND (INDIA)

भवदीय
(डॉ0 पराग मधुकर धकाते)
सदस्य सचिव

Clean Environment and Healthy Life Style
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

(70)

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष 0135-2607092

पत्रांकः यूकेपीसीबी/एच.ओ./R And D-13-1470, दिनांक – 23.02.2024

सेवा में,

निदेशक,
इंदिरा गांधी राष्ट्रीय वन अकादमी,
डाक–न्यू फॉरेस्ट, देहरादून।

विषयः–पर्यावरणीय मानकों के अनुपालन से सम्बन्धित प्रशिक्षण के सम्बन्ध में।

महोदय,

विषयगत प्रकरण के सम्बन्ध में मा0 एन0जी0टी0 में दाखिल मूल आवेदन सं0–180/2021 Mukul Kumar Vs. State of Uttar Pradesh & Ors. में निम्नानुसार आदेश निर्गत हैं:–

> *Submit action taken report with regard to training related to compliance of environmental norms to be imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It was also directed that such training is required to all existing District Magistrates and also to others who may have potential to work as District Magistrate of other positions where they may have to deal with such issues including Police Academies/Public Prosecutors.*

उक्त निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा उत्तराखण्ड राज्य से Action Taken Report अपेक्षित की गई है।

आपको अवगत कराना है कि विभिन्न मा0 न्यायालयों में पर्यावरण सम्बन्धी विषयों पर आदेश पारित करते समय मा0 न्यायालय द्वारा उक्त के अनुपालन पर भी उक्त के अनुपालन हेतु वन सेवा के अधिकारियों को निर्देश निर्गत किये जाते हैं। इस क्रम में वन सेवा के प्रशिक्षु अधिकारियों को पर्यावरण सम्बन्धी अधिनियमों/नियमों व इसके अन्तर्गत विहित प्रावधानों के सम्बन्ध में प्रशिक्षण प्रदान किया जाना है।

आपको अवगत कराना है कि भारत सरकार द्वारा बनाये गए जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत किसी भी इकाई की स्थापना व संचालन हेतु राज्य बोर्ड से सहमति प्राप्त करनी होती है तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अन्तर्गत अधिसूचित विभिन्न Discharge Norms/Emission Norms का भी पालन कराया जाना आवश्यक है। इसके साथ–साथ ठोस अपशिष्ट प्रबन्धन नियम 2016/प्लास्टिक अपशिष्ट प्रबन्धन नियम 2016/जैव चिकित्सा अपशिष्ट प्रबन्धन नियम 2016 के अन्तर्गत भी अपशिष्ट निस्तारण के सम्बन्ध में विभिन्न प्रशासकीय स्तरों पर दायित्व दिये गये हैं। Manufacture, Storage, and Import of Hazardous Chemicals (MSIHC) Rules,1989 के अन्तर्गत खतरनाक अपशिष्ट/रसायन के भण्डारण व उपयोग के सम्बन्ध में आपदा की रोकथाम के लिए Onsite/Off Site Emergency Plan भी बनाये जाने आवश्यक हैं तथा उद्योग में किसी दर्घटना से सम्बन्धी Public Liability Insurance Act, 1991 को पालन कराना होता है। इस क्रम में आपसे अनुरोध है कि वन सेवा के प्रशिक्षु अधिकारियों के लिए Training Session आयोजित करने का कष्ट करें एवं इसे प्रशिक्षण का अनिवार्य भाग भी बनाने का कष्ट करेंगें।

NOTARY Rajender Singh Negi Advocate Dehradun District Regd. No. 301/2002 GOVT. OF UTTARAKHAND (INDIA)

भवदीय

(डॉ0 पराग मधुकर धकाते)
सदस्य सचिव

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून
E-mail : msukpcb@yahoo.com, दूरभाष 0135-2607092

पत्रांकः यूकेपीसीबी/एच.ओ./R And D/13-2024-1464 दिनांक – 23.02.2024

सेवा में,

निदेशक,
लाल बहादुर शास्त्री राष्ट्रीय प्रशासन अकादमी,
मसूरी।

विषयः–पर्यावरणीय मानकों के अनुपालन से सम्बन्धित प्रशिक्षण के सम्बन्ध में।

महोदय,

विषयगत प्रकरण के सम्बन्ध में मा० एन०जी०टी० में दाखिल मूल आवेदन सं0–180/2021 Mukul Kumar Vs. State of Uttar Pradesh & Ors. में निम्नानुसार आदेश निर्गत हैं:–

*Submit action taken report with regard to training related to compliance of environmental norms to be imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It was also directed that such training is required to all existing District Magistrates and also to others who may have potential to work as District Magistrate of other positions where they may have to deal with such issues including Police Academies/Public Prosecutors.*

उक्त निर्देशों के क्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा उत्तराखण्ड राज्य से Action Taken Report अपेक्षित की गई है।

आपको अवगत कराना है कि विभिन्न मा० न्यायालयों में पर्यावरण सम्बन्धी विषयों पर आदेश पारित करते समय मा० न्यायालय द्वारा उक्त के अनुपालन पर भी उक्त के अनुपालन हेतु जिला प्रशासन/पुलिस को निर्देश निर्गत किये जाते हैं। इस क्रम में भारतीय प्रशासनिक सेवा के प्रशिक्षु अधिकारियों को पर्यावरण सम्बन्धी अधिनियमों/नियमों व इसके अन्तर्गत विहित प्रावधानों के सम्बन्ध में प्रशिक्षण प्रदान किया जाना है।

आपको अवगत कराना है कि भारत सरकार द्वारा बनाये गए जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत किसी भी इकाई की स्थापना व संचालन हेतु राज्य बोर्ड से सहमति प्राप्त करनी होती है तथा पर्यावरण (संरक्षण) अधिनियम 1986 के अन्तर्गत अधिसूचित विभिन्न Discharge Norms/Emission Norms का भी पालन कराया जाना आवश्यक है। इसके साथ–साथ ठोस अपशिष्ट प्रबन्धन नियम 2016/प्लास्टिक अपशिष्ट प्रबन्धन नियम 2016/जैव चिकित्सा अपशिष्ट प्रबन्धन नियम 2016 के अन्तर्गत भी अपशिष्ट निस्तारण के सम्बन्ध में विभिन्न प्रशासकीय स्तरों पर दायित्व दिये गये हैं। Manufacture, Storage, and Import of Hazardous Chemicals (MSIHC) Rules,1989 के अन्तर्गत खतरनाक अपशिष्ट/रसायन के भण्डारण व उपयोग के सम्बन्ध में आपदा की रोकथाम के लिए Onsite/Off Site Emergency Plan भी बनाये जाने आवश्यक हैं तथा उद्योग में किसी दर्घटना से सम्बन्धी Public Liability Insurance Act, 1991 को पालन कराना होता है। इस क्रम में आपसे अनुरोध है कि भारतीय प्रशासनिक सेवा के प्रशिक्षु अधिकारियों के लिए Training Session आयोजित करने का कष्ट करें एवं इसे प्रशिक्षण का अनिवार्य भाग भी बनाने का कष्ट करेंगें।

भवदीय

(डॉ० पराग मधुकर धकाते)
सदस्य सचिव

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
GOVT. OF UTTARAKHAND (INDIA)

Clean Environment and Healthy Life Style
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली